

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 32**  
**(IB)-950(PB)/2020**

**IN THE MATTER OF:**

State Bank of India  
Vs.  
Farah Khan

.... Petitioner/Applicant

.... Respondent

**Order under Section95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan Dhingra, Advs.

**ORDER**

**IA-292/2023**

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the RP and sought some time to file the affidavit. Time sought for is granted.

At request and with consent of the parties, list the matter for a physical hearing **on 13.05.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**